

**PUNJAB VIDHAN SABHA
BILL NO. 11-PLA-2024**

**THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2024**

(Bill as passed by the Punjab Vidhan Sabha)
The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

Be it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2024.

Short title
and
commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961, in section 12-A,-

Amendment in
section 12-A of
Punjab Act 23 of
1961.

(i) for clause (c), the following clause shall be substituted, namely:-

"(c) during the period of supersession of the Committees, all powers and duties conferred and imposed upon the Committee, its Chairman, Vice-Chairman and other members by or under this Act, shall be exercised and performed by such officer, as the Government may appoint in that behalf and such officer shall continue to do so till the time such Committee is re-constituted and the Government issues an order in writing to this effect; and";
and

(ii) in the proviso for the words "one year", the words "three years" shall be substituted.

**CHANDIGARH:
THE 16th SEPTEMBER, 2024**

**RAM LOK KHATANA,
SECRETARY.**